

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH : NEW DELHI (COURT-I)

(IB)-351 (PB)-2017

In the matter of :

My Mind Vacations (P) Ltd.

....PETITIONER

Vs.

Iyogi Technical Services (P) Limited & Ors.

..RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 12.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Nakul, Advocate

For the Respondent/Corporate Debtor : Mr. Y. Sarat Chandra, Advocate

ORDER

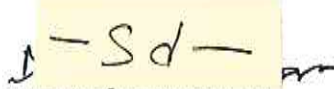
Learned Counsel for the petitioner is present. Ld. Counsel for the respondent is also present. It is represented that the winding up petitions are pending before the Hon'ble High Court of Delhi and in the circumstances, this matter should also be transferred. However, this petition comes under Section 9 of IBC Code, 2016 and in relation to the same whether law permits that matter to be transferred to the Hon'ble High Court of Delhi or for that matter any High Court reference is pending and coming up for hearing on 16.10.2017 before the Hon'ble Principal Bench, NCLT.

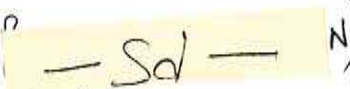


Contel-

Taking into consideration the same, the matter is adjourned to 23.10.2017.
However, Ld. Counsel for the parties, if they choose to, can assist the Tribunal
when the reference of petition is posted for hearing on ²⁵~~23~~ 10.2017.

List on ²⁵~~23~~ 10.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.10.2017